

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

IB NO. (IB)-258(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017

NAME OF THE COMPANY: M/s. K. G. Marketing V/s. M/s. Suvidha Sign Studios Pvt. Ltd.

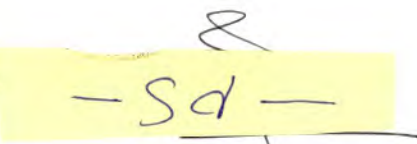
SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

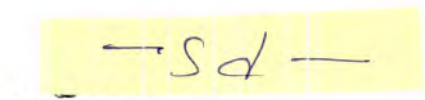
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Raj Vardhan, Advocate for Operational Creditor

ORDER

Ld. Counsel for the petitioner submits that the tracking report in respect of service on the respondent still does not show the final delivery or its return. The petitioner is directed to file an affidavit of service in respect of the steps taken for the effecting notice by hand returnable on 21st September, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)